



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 26] नई दिल्ली, बुधस्वतिवार, मई 31, 2012/ ज्येष्ठ 10, 1934(शक)  
No. 26] NEW DELHI, THURSDAY, MAY 31, 2012/JYAISTHA 10, 1934 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

## MINISTRY OF LAW AND JUSTICE

(Legislative Department)

*New Delhi, the 31st May, 2012/Jyaistha 10, 1934 (Saka)*

The following Act of Parliament received the assent of the President on the 31st May, 2012, and is hereby published for general information:—

### THE CONSTITUTION (SCHEDULED TRIBES) ORDER (AMENDMENT) ACT, 2012

No. 24 OF 2012

[31st May, 2012]

An Act further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the State of Karnataka.

BE it enacted by Parliament in the Sixty-third Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Scheduled Tribes) Order (Amendment) Act, 2012. Short title.

C.O. 22. 2. In the Schedule to the Constitution (Scheduled Tribes) Order, 1950, in Part VI.—  
*Karnataka*, in entry 37, after “Meda”, insert, “Medara”. Amendment  
of Part VI of  
Constitution  
(Scheduled  
Tribes)  
Order, 1950.

V.K. BHASIN,  
*Secy. to the Govt. of India.*